

b  
SLP(Crl.)No. 4117 OF 2002

ITEM No.46

Court No. 8

SECTION IIA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 4117/2002

(From the judgement and order dated 26/04/2002 in CRLA 1026/89  
of The HIGH COURT OF M.P AT JABALPUR)

KARAN SINGH & ORS.

Petitioner (s)

VERSUS

STATE OF M.P. Respondent (s)  
( With Appln(s). for permission to place addl. documents on record )

Date : 24/02/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL  
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)

Mr. Hari Shankar K.,Adv.

For Respondent (s)

Mr.R.P.Gupta, Adv.  
Ms. Kamakshi S. Mehlwal,Adv.  
Mr. Sanjeev Kumar,Adv.  
Mr. Vishwajit Singh, Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.....

.SP2

Permission to place additional documents on  
record is allowed.

Leave granted.

Bail to continue, till disposal of the appeal.

.SP1

INDU

(V.P. TYAGI)  
COURT MASTER